

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(58)

CP NO. 172/2000
MA NO. 1974/2000
OA NO. 335/92

New Delhi, this the 9th day of August, 2000

HON'BLE MR. JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN (J)
HON'BLE MR. GOVINDAN S. TAMPI, MEMBER (A)

In the matter of:

Sh. R.B.Sharma,
son of Sh. Sadhu Ram,
Commandant SRPF, Group II,
Tamtekdi, Pune (Maharashtra).
(By Advocate: Sh. Harvir Singh proxy for
Sh. K.C.Mittal) Petitioner

VS.

Sh. Arun L.Bongirwar
Chief Secretary
Government of Maharashtra
Mantralaya
Mumbai-400 021.

(By Advocate: Sh. S.K.Dholakia, Sr. Advocate with
Sh. S.V.Deshpande and Sh. Manish Pitale) Respondent

By Hon'ble Sh. V.Rajagopala Reddy, Vice Chairman (J)

Heard counsel for the petitioner and respondent.

2. The only direction given in the order of the Tribunal dated 29.7.99 was to expunge the adverse remarks in the ACRs of the applicant in the year 1985-86.

3. It is now stated by the respondents that the remarks have since been expunged. However, as there was a direction that the applicant is also entitled for consequential reliefs, the respondents has to consider the case of the applicant for promotion w.e.f. 1985-86 ignoring the adverse remarks which have not been expunged and for all the consequential benefits of which the petitioner is entitled to. CP is, accordingly, closed and dismissed alongwith MA-1874/2000. This exercise shall be completed within a period of three months from today.

(GOVINDAN S. TAMPI)

Member (A)

'sd'

(V.RAJAGOPALA REDDY)
Vice Chairman (J)